

**GOVERNMENT OF INDIA  
LAW AND JUSTICE  
LOK SABHA**

UNSTARRED QUESTION NO:3045  
ANSWERED ON:30.08.2012  
AGE BAR FOR MARRIAGES  
Haque Shri Sk. Saidul

**Will the Minister of LAW AND JUSTICE be pleased to state:**

- (a) whether the Government is aware that in a recent judgment Hon`ble Delhi High Court has fixed the age bar for marriages of Muslim girls to 15 years;
- (b) if so, the details thereof;
- (c) whether this judgment goes against the law of the country, which has fixed the minimum age for marriage of girls to 18 years; and
- (d) if so, the details thereof?

**Answer**

MINISTER OF LAW AND JUSTICE (SHRI SALMAN KHURSHID)

(a)&(b): Yes Madam. The Division Bench of Delhi High Court in W.P. (Crl) 446/2032 and Crl. M.A. 3701/2012 has held that `a Muslim girl who has attained puberty i.e. 15 years can marry and such a marriage would not be a void Marriage, However, she has the option of treating the marriage as voidable, at the time of her attaining the age of majority i.e. 18 years.

(c)&(d): No Madam. Under the Mohammedan Law, the marriageable age of girls is 9 to 15 years i.e., the age of puberty. Under section 3 of the Prohibition of Child Marriage Act, 2006 (6 of 2007), a child marriage is voidable at the option of contracting party who was a child at the time of marriage. Further, the child may file the petition at any time but before the child filing the petition completes two years of attaining majority.